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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CA No. 697/91

New Delhi, this the 26th November, 1997.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

I. S. Sokhi,
S/o Sh. Bajwant Singh Sokhi,
A-2367, Netaji Nagar,
New Delhi - 110023

AND

131 others (as per Memo of Parties) ... Applicants.
(By Advocate: Shri P. Narasimha)

Versus

Union of India through
the Secretary to the GOI,
Ministry of Water Resources,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi.

2. Central Water Commission through
its Chairman,
Sewa Bhawan,
R. K. Puram,
New Delhi

..... Respondents.

(By Advocate: Shri K. L. Bhandula)

ORDER (ORAL)

BY HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

We have heard Shri P. Narasimha for the
applicants and Shri K. L. Bhandula for the respondents.

2. Shri Bhandula states that respondents would
have no objection to applying the ratio of the
judgment of the Hon'ble Supreme Court in CA No. 2895
of 1991 N. S. Bhakuni & Ors. Vs. UOI when ~~delivered~~
delivered, to this case.

3. Noting this assurance, and with the consent of both parties, we dispose of this OA with a direction to the respondents that whatever directions are issued by the Hon'ble Supreme Court in CA No. 2895/91 N.S.Bhakuni & Ors. Vs. UOI, should be made applicable to the applicants in the present case, depending on the relevant facts and circumstances.

4. The OA stands disposed of. No costs.

Lakshmi
(Mrs. LAKSHMI SWAMINATHAN)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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